

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between Rajasthan Sun Technique Energy Private Limited and NTPC Vidyut Vyapar Nigam Limited for extension of Scheduled Commissioning Date.

Petitioner : Rajasthan Sun Technique Energy Private Limited (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Anr.

**Petition No. 275/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between the Petitioner and the Respondent seeking suitable directions for release of the payment of cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2015, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011.

Petitioner : Rajasthan Sun Technique Energy Private Limited

Respondents : NTPC Vidyut Vyapar Nigam Limited and 16 Ors.

Date of Hearing : 21.1.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Hasan Murtaza, Advocate, RSTEPL  
Ms. Anushree Bardhan, Advocate, NVTN  
Ms. Sikha Sood, Advocate, NVTN  
Shri Anand Ganesan, Advocate, PSPCL & Rajasthan Discoms  
Ms. Swapna Seshadri, Advocate, PSPCL & Rajasthan Discoms  
Shri Amal Nair, Advocate, PSPCL & Rajasthan Discoms  
Ms. Aditi Raghuvanshi, Advocate, PSPCL & Rajasthan Discoms  
Ms. Renu Sarin, NVTN  
Shri Sukesh Mohanty, NVTN  
Shri Anurag Gupta, NVTN  
Shri Manoj Kumar Das, GRIDCO  
Shri Mahfooz Alam, GRIDCO

## **Record of Proceedings**

Cases were called out for virtual hearing.

2. At the outset, the learned proxy counsel appearing on behalf of Petitioner prayed for an adjournment in the matters due to non-availability of the arguing counsel. The learned counsel for the Respondents had agreed for the same. Request was allowed by the Commission. Accordingly, the matters were adjourned.
3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**